

Fund for Assisting the Unemployed

- *11. { Shri D. C. Sharma:
Shri A. M. Tariq:
Shri Ram Krishan Gupta:
Shri Ajit Singh Sarhadi:

Will the Minister of **Labour and Employment** be pleased to refer to the reply given to Starred Question No. 3 on the 1st August, 1960 and state:

(a) the progress made so far in the proposal to create a fund at the Centre and in the States for assisting the unemployed; and

(b) when it is likely to be put in practice?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The proposal to create a Fund to assist in the avoidance of unemployment by closures and for rehabilitating those affected by closures is still under examination.

Import of Manganese Dioxide

*12. **Shri Chintamani Panigrahi:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether an import licence for 6,000 tons of Manganese Dioxide was issued to National Carbon Company of India Ltd.;

(b) if so, whether Government verified that this particular grade of Manganese Dioxide was not produced in India; and

(c) what is the foreign currency involved in this licence?

The Minister of Commerce (Shri Kanungo): (a) to (c). The hon. Member has not specified the licensing period. Messrs National Carbon Co. of India Ltd. (M/s. Union Carbide) are being allowed to import in bulk manganese dioxide for the last few licensing periods for their own consumption as well as for processing and re-export to their factory in Singapore. This particular grade of manganese dioxide is not available in the country. A part of the foreign exchange involv-

ed is recouped by re-export of the processed product.

Movement of D.P.s to Dandakaranya

- *13. { Shri Yadav Narayan Jachav:
Shri Chintamani Panigrahi:

Will the Minister of **Rehabilitation and Minority Affairs** be pleased to state:

(a) whether it is a fact that recently a meeting of Union Minister of Rehabilitation and Chief Ministers of West Bengal, Madhya Pradesh and Orissa was held and the movement of refugees to Dandakaranya was discussed thereat;

(b) what were the main conclusions reached at this meeting; and

(c) what steps Government is planning to take in the light of the conclusions reached?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Yes. The movement of families from camps in West Bengal to Dandakaranya was one of the items discussed.

(b) and (c). A statement giving the information is laid on the Table of the Sabha. [See Appendix I, annexure No. 4].

Trespass by Pakistan's

*14. **Shri A. M. Tariq:** Will the **Prime Minister** be pleased to refer to the reply given to Starred Question No. 152 on the 4th August, 1960 and state:

(a) whether any further reply has been received from the Pakistan Government regarding the trespass by Pakistanis into the Indian territory at Radhanagar on East Pakistan border on the 16th May, 1960; and

(b) if so, details thereof?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). No, Sir. At the monthly conference of the District Officers of Tripura and East

Pakistan in July it had been decided to hold a Joint enquiry at the Sub-divisional Officers' level. This has not yet taken place. Last month, an Aide Memoire was presented by our High Commissioner to the Pakistan Foreign Office urging them to agree to an early enquiry.

Second Five Year Plan

*15 { **Shri Goray:**
Shri Supakar:

Will the Minister of **Planning** be pleased to state:

(a) what is the extent of gap between the target laid down by the various States in respect of Second Five Year Plan and their achievements; and

(b) what steps Government are taking to make good the shortfall?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). It will only be after the completion of the Second Plan that it will be possible for the Planning Commission, in consultation with State Governments, to present a report assessing the extent of the gap between the targets and achievements in different sectors in the States.

Indian Businessmen in Tibet

*16. { **Shri Mohan Swarup:**
Shri P. K. Deo:
Shri Rameshwar Tantia:

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Chinese have imposed an extraordinary tax on every Indian businessman in Tibet;

(b) whether it is a fact that this tax is being collected with retrospective effect from the time the Chinese took possession of Tibet; and

(c) if so, what steps have been taken by Government to safeguard the

interests of the Indian businessmen in Tibet?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) and (b). Yes, Sir.

(c) The Consul General of India at Lhasa has made representations to the Bureau of Foreign Affairs. So far the representations have not yielded any result.

A.I.R. Transmitter at Raipur

*17. **Shri Vidya Charan Shukla:** Will the Minister of **Information and Broadcasting** be pleased to refer to the reply given to Unstarred Question No. 710 on the 12th August, 1960 and state:

(a) whether suitability of Raipur for the setting up of a medium wave transmitter for opening an All India Radio Station has been examined;

(b) if so, the particulars thereof;

(c) when it is likely to be established; and

(d) the action taken so far and the present stage?

The Minister of Information and Broadcasting (Dr. Keskar): (a) to (d). In the plan of setting up additional medium wave transmitters, it is proposed to set up a transmitter at Raipur also. The question of site for the location of the transmitter, the power supply and other particulars are at present being finalised. It is hoped to settle them by the end of this month.

Revision of U.N. Charter

*18. { **Shri Harish Chandra Mathur:**
Shri Prakash Vir Shastri:
Shri P. K. Deo:
Shri Hem Barua:
Shri B. C. Kamble:
Shri M. K. Kumaran:

Will the **Prime Minister** be pleased to state:

(a) whether Government have considered the necessity of (i) revision of